GOVERNMENT OF NCT OF DELHI DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN, NEW DELHI (ADMINISTRATION BRANCH)

No.F.III/7/CST/Misc/2000/Estt./Pt./2179-83

Dated : 15.03.2011

<u>ORDER</u>

I am directed to convey that the pecuniary jurisdiction of Rs. 50,000/- to 15 lacs Appeals/Revision of Zone-I, shall have concurrent jurisdiction of Zone-I to Sh. U.K. Tyagi, Addl. Commissioner (T&T) till further orders.

This issues with the approval of the Commissioner (Trade & Taxes).

(T.N. Meena) Head of Office

No.F.III/7/CST/Misc/2000/Estt./Pt./2179-83

Dated : 15.03.2011

Copy for information to the:-

- 1. PS to Commissioner, Trade & Taxes.
- 2. All Spl./Addl./Jt. Commissioners, Trade & Taxes.
- 3. DCA/Sr. Accounts Officer/All Branch Incharges/VATOs/AVATOs/EDP Manager/Asstt. Director (R&S)
- 4. Guard file.
- 5. President, Delhi Sales Tax Bar Association, 2nd Flr. Trade & Taxes Deptt.

(T.N. Meena) Head of Office